

sionists, they were trying to save themselves. The riots became so violent that the hutments belonging to the Dalits were set on fire and in localities like Dhabawali Chawl, where five or six Dalit families were staying, Goonda elements threatened to eliminate them, if they didn't have the place. Both hands of a woman, by name Savita were broken. Their homes were looted and the remaining families from localities like Duggalpur, Navgaja Pir Ka Tekra, Raikhar, Rajpur, Gomtipur, Natiawad, Kanch Ki Masjid, Boriya ka Mohalla, Bhukhili Chawl, Shahpur, Rustum Ali Ka Dhabha etc. to other localities like Dani-Limda, Shanip, Juhapura etc. However, people belonging to a particular section and the society keep the caste Hindus silent, with the help of anti-social elements. (*Interruptions*) Today, the Dalits find themselves insecure even in the cities. People with the help of anti-social elements purchase the land of societies in my neighbourhood by paying lakhs of rupees. The Dalits, who are unwilling sell their houses are issued threats, in case they don't dispose off their property. We brought this matter to the notice of the Gujarat Chief Minister and he immediately issued an ordinance maintaining that the houses in riot-affected areas are not transferable. However, the anti-social elements have forcibly occupied these houses and are doing things according to their whims and fancies. Thus, today, the people in Ahmedabad are not safe.

Such heavy stones were thrown at the procession from a place of worship that an entire house collapsed. Shahabuddin Saheb says a lot of things here, but let him go to Ahmedabad and see for himself the place of worship from where the stoning took place and also the words scribbled on those stones. I visited the riot-torn areas along with Advaniji and saw for myself the condition of the injured people. Some of them were being loaded on cycle-rickshaw. It is my humble submission to you that the Dalits are not safe either in the villages or in the cities. They are

very anxious about their safety. The educated people are being suppressed, beaten and arrested by the police. On the other hand, their life has become miserable on account of the repeated attacks on them by anti-social elements. As long as I was there, there was no trouble at all. But upon my return, yesterday evening I was informed over telephone that police has resorted to action against Dalits and that they are framed under the 'TADA' Act. The Dalits are at the receiving end today and we are sitting here, helpless. We cannot go there as our presence is required here.

I urge you to provide protection to the innocent Dalits, who are being victimised and who have been forced to flee their homes and localities. Further, they should be compensated for their losses. Only then, would they be able to live in peace.

SHRI KRISHAN DATT SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, the employees of the Himachal Pradesh Government were on strike for about a month. They were harassed and lathi charged, and all this was done to tarnish the image of the people of the State. The State Chief Minister gave a popular slogan 'No work, no pay', but it was not made applicable in his case. Although he did not do any file work, he spent more than Rs. six lakhs on his treatment in the United States of America and the payment was made from the State exchequer. By implementing the 'No work, no pay' policy on the employees, an effort was made to undermine the trade Union. Peoples representatives did not take part in the strike. It was a strike by Government employees. In the editorial, it was said that the strike was a conspiracy on the part of the Congress and the communist party. I condemn this baseless allegation and I would like to point out here that the poor employees were transferred to far-flung areas. It was an act of vendetta on the part of the Government. I would like to submit to the Central Govern-

ment that this took place in my constituency. Two members\* belonging to the Samajwadi Janata party (SJP) of the former Prime Minister Shri Chandra Shekher.... They defected to the B.J.P. The State Government has adopted all possible means to exploit the employees. They also divested a Minister of his portfolio, for the simple reason that he understood the pulse of the working class. I condemn it and would like to say that the anti-worker steps taken by the Himachal Pradesh Government were most inappropriate. Elections were held for 20 wards and the B.J.P couldn't get even one seat. In my constituency, atrocities are being perpetrated on Harijans, workers and students. The State Government remains unperturbed and the Central police forces and the army are being asked to lathi charge the agitationists. Apart from this, the State Government has become inactive. Therefore, it is my humble plea to the Centre to look into the goings-on in the State. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Subject matters pertaining to States are being raised here. I think that except onslaught on Harijans, no other subject pertaining to the States can be discussed on the floor of the House. But fortunately or unfortunately, we are mixing up the issues. Matters which come under the jurisdiction of the State Legislature are being taken up here and the names of the Ministers are also being taken up. I think it is barred. The Rules of this house do not permit discussion of the matters which come under the purview of the State Legislature. I request hon. Members to apply their mind and see that only such of those matters which cannot be raised during the Session in some other form, only extraordinary things, are allowed to be raised just to bring them to the notice of the Government. But fortunately or unfortunately, matters are being mixed up and some

of the senior parliamentarians and some of the parliamentarians who have studied very deeply also feel about this I am bringing this matter to your notice.

(*Interruptions*)

MR. DEPUTY SPEAKER: It is the opinion of some of your friends also.

(*Interruptions*)

MR. DEPUTY SPEAKER: Therefore, I think we should have a restriction over all these things.

(*Interruptions*)

MR. DEPUTY SPEAKER: Because it is pertaining to his Constituency. The allegations made by Krishan Dutt Sultanpuri pertain to his constituency as an Member, he has every right to answer it.

(*Interruptions*)

SHRI SYED MASUDAL HOSSAIN (Murshidabad): A few Members from BJP have already spoken. (*Interruptions*)

SHRISRIBALLAV PANIGRAHI (Deogarh): 20 People are killed and many are injured. It is a mockery. I have given notice.

MR. DEPUTY SPEAKER? I will consider the matter.

(*Interruptions*)

MR DEPUTY SPEAKER: Probably you have not understood it. The question is Shri Krishan Dutt Sultanpuri made certain allegations. He represents that constituency.

(*Interruptions*)

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\*Expunged as ordered by the Chair.

MR. DEPUTY SPEAKER: You will have the chance to reply. Your friend is agitated. He wants to speak.

*(Interruptions)*

*[Translation]*

PROF. PREMDHUMAL (Hamirpur): M. Deputy Speaker, Sir, with reference to the issue raised by Shri Krishan Dutt Sultanpuri, I have to say with utmost regret that an issue which has become irrelevant now is being raised here with the objective of drawing political mileage. The strike observed by two percent employees of the Himachal Pradesh Government has been withdrawn unconditionally. I had played a role in hammering out the agreement. Apart from other baseless allegations, the indecent allegation made by this gentleman that two legislators were bought, should be expunged from the proceedings of the House as otherwise action will be taken against him by the Himachal Pradesh Legislative Assembly. Where from he has brought the issue of the purchase of two Legislators, while discussing the strike by the Government employees?

Sir, it is a factual charge that their Party was providing finance to the employees on strike and they spread a rumour that a woman was killed in Lathi-charge, spread a rumour that a woman was arrested by the State Government and later on presented at a Press Conference to prove that she is alive. The woman also told the journalists present there that she was alright. So, they are spreading this rumour about the death of Geeta Chauhan, with political motives. Their party is responsible for spreading this rumour. I would like the Central Government to clarify its stand on the 'No work' no pay' policy. What is the Congress party's stand on this issue and what policy is it following? The employees have demanded that the Centre should state whether this policy of 'No work, no pay' is correct or not? They do

not say anything in this regard with a view to take political advantage. I would not like this issue to be raised here again. All the employees did not go on strike. Only few employees participated in it.. *(Interruptions)*

SHRI RABI RAY (Kendrapada): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards an important issue. Four days back, the Union Government announced that time slots on Doordashan and All India Radio would be allotted to private producers. Sir, I would like to draw the attention of the House towards the Government's move to privatize the electronic media and facilitate the entry of industrialists through backdoor. Mr. Deputy Speaker, Sir, this issue is such that

*[English]*

"Freedom of the press and right to information are suppressed not only by the Government but by the internal system of the Media and the dominant character of the society at large.."

*[Translation]*

This Government move towards privatization, especially in this field, is a threat to the freedom of the Press and the Right to information. I would like to tell you that this Government is throwing the Prasar Bharati Bill into the dustbin. One newspaper has commented the move as-

*[English]*

naming the second son while even the first son is yet to be born.

*[Translation]*

Government has defeated the very purpose for which the 'Prasar Bharti' Act was passed in the House. It wanted to keep the electronic media under its control and estab-